fully under the control of the Sikkim police. Adequate security arrangements already existed at the Monastery because of the forty-nine-day prayer meeting going on there. I will cut it short. We condemn rightly when our Constitution is burnt in protest and we tell the extremists in Punjab and Kasnmir that we are prepared to talk to them as long as they stick within the framework of the Constitution. Now, what message are we going to give today to them when we ourselves violated the Constitution ? No only the Constitution, Sir, our armed personnel entered, on the pretext of protecting the Lama, into the inner chapel of our Monastery at Rumtek. The people of Sikkim were so agitated that they called a total *baiidh* throughout the State and they lifted the *bandh* only when the army was withdrawn. This is not the type of message we should give to the peace-loving people of Sikkim. Through you, Sir, I demand that a full enquiry should be conducted into the incident and those who are found guilty should be taken to task. It is top serious a matter to be treated casually. It concerns the Centre-State relations and it concerns the Constitution of India which we as MPs have sworn to protect. I have a lot to say but due to paucity of time I cannot do so.

SHRIMATI KAMLA SINHA (Bihar) : This is a very serious matter. The northeastern States should not be treated like this.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : The House has to take up the statement of the hon. Home Minister. But there are two special mentions left. If the House agrees, we can complete the special mentions and then take up the statement of the Home Minister.

SOME HON. MEMBERS: No. First, we should take up the statement of the Home Minister.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : All right.

93L/B(N)32RSS-11

STATEMENT BY MINISTER

Ram Jamnabaoomi-Babri Masjid Issue.

THE MINISTER OF HOME AFFAIRS (SHRI S. B? CHAVAN) : MA Vice-Chairman, Sir, some important developments have taken place recently in regard to the Ram Janmabhoomi-Bari Masjid Issue.

From December, 1991 onwards, several of the security installations in the Ram Janmabhoomi-Babri Masjid complex havt been dismantled and some of the other security arrangements have reportedly not been working satisfactorily. The possible adverse effect of these developments on the security of the Ram Janmabhoomi-Babri Masjid structure have been brought to the notice of the State Government from time to time. The State Government was also requested to consider implementing the recommendations contained hi a comprehensive security plan prepared by a team of Central experts. The Chief Minister recently assured me about the adequacy of the security arrangements.

The State authorities have constructed a wall enclosing a large area around the Ram Janmabhoomi-Babri Masjid. The Chief Minister has informed that the wall was being built in accordance with the recommendations of the Central expert team. However, the constructed wall is at a much greater distance from the disputed structure than the one recommended by the Central team and, as of now, there is little evidence that the additional security features are also being installed.

In March 1992, the State Government undertook demolition of additional structures in the RJB-BM complex leaving reportedly only the Sitakoop, shila nyas site, VHP's Kirtan Chabutra and a portion of the Sakshi Gopal Temple. Along with the demolition, extensive digging and levelling operations were also commenced. These operations have led to apprehensions in the minds of many people regarding their possible effect on the strength and safety of the disputed structure. We took up the matter with the State Government who have ensured that these would have no

[Shri S. B. Chavan]

adverse effect on the structure. Reportedly the digging, levelling and other work is still continuing.

- Following the invitation given by the Chief Minister of U.P. in the meeting of the National Integration Council on 2nd Nevember, 1991, a decision was taken to send a delegation comprising members of the Standing Committee of the NIC and Parliament to Visit Ayodhya. This delegation visited Ayodhya on 7th April, 1992 and its report has been circulated to the Honourable Members of Parliament.

The Ram Janmabhoomi-Babri Masjid issue continues to be the subject of a number of Court cases pending before the Lucknow bench of the Allahabad High Court. These include the original title suits, writ petitions challenging the land acquisition done by the State Government, certain civil, miscellaneous applications, and k recent petition seeking for a direction to the State of Uttar Pradesh to stop digging on the land acquired by it in the light of the possible danger to the disputed structure. Further, before the Supreme Court, two contempt petitions and a public interest litigation have been filed : these three petitions have been adjourned till July, 1992. One of the contempt petitions alleges that the demolition of structures at Ayodhya and the clearing of the debris are violative of the Supreme Court's order of 15 November 1991. The other contempt petition alleges that the acquisition of land at Ayodhya, the handing over of possession of land to the Ram Janmabhoomi Nyas, the demolition of structures and the construction of the wall are violative of the Supreme Court's order of 15 November 1991. In any discussion on this subject, this aspect should be kept in mind. I also hope no action would be taken by any party which would violate the letter or spirit of the various court orders relating to the RJB-BM issue.

The subject of Communal Harmony : Ram Janmabhoomi-Babri Masjid issue had been considered by the Standing Committee of the NIC at its meeting on 23rd June, 1992. After deliberations, the Standing Committee recommended that a meeting of the full NIC may be convened to consider the subject. Accordingly, it is proposed to hold a meeting of the National Integration Council on 18th July, 1992.

Serious concern has been caused by the recent reports that some further developments and construction work are being planned in the Ram Janmabhoomi-Babri Masjid complex at Ayodhya. Reportedly the plans include the construction of a platform or base, and pillars at the shila-nyas site and the demolition of the police control room. Meeting and sammelans of some oragnisations connected with the plans for the construction of the proposed temple are also understood to be taking place at Ayodhya. Reportedly a decision has also been taken to change the name oi Temple Construction Committee to the temple Renovation Committee which Is being viewed as an attempt to open the way to temper with the disputed structure. "Chaturmas" is expected to be observed at Ayodhya from 15th July, 1992 and a large congregation of religious representatives is likely to assemble in the RJB*BM complex. Keeping jn mind the serious nature of these reports, I have written to the Chief Minister of Uttar Pradesh on 7th July, 1992 expressing the hope that the State Government will make adequate security and other arrangements for ensuring the safety of the disputed structure and preventing any untoward incident from taking place. Further I have expressed the hope that the State Government will ensure that nothing is done which will violate the letter or spirit of the Court orders passed in relation to the RJB-BM Issue.

SHRI S. JA1PAL REDDY (Andhra Pradesh) : Mr. Chairman, may I seek clarifications ?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : There are names here. I am calling them. Mr. Sukomal Sen.

SHRl S. JAIPAL REDDY : Sir, do you lind my name there ?

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh) : You are voting with them and you also want to speak on this issue.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : I want the Members to be brief.

SHRI SUKOMAL SEN (West Bengal) : I will be brief. I want to seek three or four clarifications. Sir, this statement gives some facts, but it is a very serious issue. Serious developments are taking place at the R.TB-BM complex and even today's newspapers also give grievous news about what is happening in the complex. Sir, the point is that the BJP-Government in Uttar Pradesh are neither respecting the court order, nor are they listening to the Central Govemment, nor are they paying any respect to the National Integration Council which is meeting on 18th of July, only a few days hence. In this situation, from the statement T find that the Central Government is taking almost a helpless position. They are writing to the Chief Minister of Uttar Pradesh. Already the Central Government had talks with the Chief Minister of Uttar Pradesh; a team of MPs and Members of National Integration Council had visited the spot: their recommendations had been circulated to the MPs; now, the NIC is meeting on 18th July; the court case is pending: even then the Uttar Pradesh Government is going ahead. Now, today's newspapers say the canopy over the *shila-nyas* site has been removed and tfle Vishwa Hindu Parishad has called upon the people to mobilise in large number to take part in *karseva.* This statement also reveals that many security structures are being demolished and others are not properly working. In this situation, the Home Minister has said that he has only written to the Chief Minister of Uttar Pradesh. Can we expect that, when for the last several months they are not listening to the Central Government, they are not respecting the court order, they are not paying any respect to the NIC, after the latest letter from the Government to the Chief Minister, they will show any respect to the Central Government or abide by the Central Government's decisions and instructions or court order?

1 apprehend that they will not do because they have made a promise in the election that they would construct a temple. So, to keep up the election promise they will go ahead, at any cost, with the construction of the temple. It will create a very serious situation in the country. The communal situation is highly disturbing. The minorities, not only in Uttar Pradesh but elsewhere in the country, will feel totally unsafe, particularly because they feel that the Government of Uttar Pradesh can work at their will against the interest of the minorities, they can defy the instructions of the Central Government, they can defy the court order and they can defy even the NIC. In this situation, the minorities will feel totally helpless and demoralised. In this situation, I would like the Home Minister to state what he is going to do force the Uttar Pradesh Government to desist from constructing the temple and restore the demolished structure there w that the court order is properly followed and to see that whatever would be decided at the NIC meeting which is scheduled for 18th ol July will be properly respected by the ifttar Pradesh Government.

श्री सैयद सिब्ते रजी (उत्तर प्रदेश) मिस्टर वाइसचेयरमैन, मुल्क फिरकावाराना फसादात का शिकार पिछले दो तीन साल से होता रहा है और इस वक्त भी मुल्क के कई हिस्सों में खास तौर पर अहमदाबाद में फसाद हो रहे हैं। ऐसे मौके पर एक मर्तबे फिर राम जन्म भूमि बाबरी मस्जिद का कजिया खड़ा किया जा रहा है और शुरू हो रहा है। मिस्टर वाइस चेयरमैन, फैजाबाद से मिले हुए जो जिले हैं उनमें भी काफी तनाव फैल रहा है। मैं माननीय गृह मंत्री जी से यह जानना चाहूंगा कि आजमगढ़ में अभी हाल ही में जो फसाद हुआ है, रामपुर में अभी हाल ही में फसाद हुआ है, क्या वह भी इसी सिलसिले की एक कड़ी नहीं है। पिछली रथ यात्रा जो हुई है, उसमें जिस तरह से खूनखराबा हुआ, उसको मद्दे नजर रखते हुए सरकार को विशेष तौर पर केन्द्रीय सरकार को भी इस बात का ध्यान रखना होगा कि इन्सानी खून न बहे और ऐसा

[सैयद सिब्ते रज़ी]

रास्ता निकले कि जिससे मन्दिर भी बने और उसी के साथ-साथ दूसरे तबके या दूसरे फिरके की इबादतगाह, जिससे जज्बाती रिश्ते लोगों के जुड़े हुए हैं, वह भी बची रहे । मुझे खुशी हुई जब उत्तर प्रदेश के मुख्य मंत्री ने अभी हाल ही में टिकैत साहब के आंदोलन के सिलसिले में साहब से जब बात की तो उनसे उन्होंने कहा कि मैं जंगल राज इस प्रदेश में नहीं चलने दूंगा । मुझे लगा कि वाकई में ऐसा प्रशासनिक बोल रहा है जो कुछ करके दिखायेगा । लेकिन मुझे आशा इसलिए नहीं लगती कि जब दूसरी तरफ हम उनकी कार्यवाही देखते है । एक ओर तो टिकैत साहब को यह कहकर चुप कराने की कोशिश करते हैं कि हम जंगल राज नहीं चलने देंगे लेकिन दूसरी तरफ जब राम मन्दिर या बाबरी मस्जिद का सवाल आता है तो उनकी दोस्ती पालिसी उठती हुई दिखाई देती है क्योंकि अब तक जो कुछ भी हुआ है उसमें प्रदेशीय सरकार मूक दर्शक ही नहीं रही है बल्कि उन्होंने प्रत्यक्ष या अप्रत्यक्ष रूप से उन ताकतों को और ज्यादा शक्ति दी है जो मन्दिर के नाम के ऊपर मस्जिद को किसी न किसी सूरत में गिरा देना चाहते है ।

मैं माननीय गृह मंत्री जी से जानना चाहता हूं कि जिस प्रकार मस्जिद के चारों तरफ काफी करीब में जो खुदाई हुई है उस खुदाई से क्या आने वाली बरसात में इस बात का खतरा नहीं है कि मस्जिद स्वंय ढह सकती है, और कितनी बार प्रयास किया गया है मस्जिद को गिरा देने का । मैं इस बात में नहीं पड़ूंगा कि क्या सही है क्या गलत लेकिन यह बात तो माननी पड़ेगी कि वह एक धार्मिक स्थल है, वह एक कजिया का स्थल है उसके ऊपर कोर्ट में मुकदमा चल रहा है । अब एक तरफ तो जंगल राज की बात कीजिए कि हम चलने नहीं देंगे और दूसरी तरफ यह कहा जाए कि हम किसी भी तरफ का कानून नहीं मानेंगे, किसी तरह का अदालत का फैसला नहीं मानेंगे ? राष्ट्रीय एकता परिषद की बैठक होने जा रही है । राष्ट्रीय एकता परिषद की कई बैठकें हो चुकी ह लेकिन राष्ट्रीय एकता परिषद में आश्वासन देने के बावजूद उत्तर प्रदेश की सरकार अपने कहे हुए वादों से मुकर जाती है । इसलिए मुख्य रूप से इस बात का ख्याल रखना पड़ेगा कि कोई ऐसी बात नहीं होनी चाहिए जो राष्ट्रीय एकता परिषद ......(**व्यवधान**)

श्री विष्णु कान्त शास्त्री : बिल्कुल असत्य बोल रहे हैं । उत्तर प्रदेश की सरकार कभी नहीं मुकरी है .....(**व्यवधान**) आपने देखा किस तरह से बोल रहे हैं । हम शान्त हैं, इसका मतलब है कि ये असत्य बोलें । ये बिल्कुल असत्य बोल रहे हैं .....(**व्यवधान**) ये एक भी प्रमाण नहीं दे सकते कि उत्तर प्रदेश सरकार अपने वादे से मुकरी है । . . . (**व्यवधान**)

श्री प्रमोद महाजन (महाराष्ट्र) : ये असत्य कह रहे हैं ।

सैयद सिब्ते रज़ी : पिछली राष्ट्रीय एकता परिषद की बैठक में मुख्य मंत्री महोदय का जो भाषण हुआ था उसको दुबारा पढ़ें आप, और उसके बाद पिछले 4-6 महीने के अंदर जो प्रदेशीय सरकार की ओर से मस्जिद को बचाने के सिलसिले में या वहां पर जो कुछ तय हुआ था और जो कुछ हुआ है यदि आप उसको देख लें तो आपको पता चलेगा कि मैं सही कह रहा हूं या गलत कह रहा हूं । इस प्रकार से मैं कह रहा हूं कि कोई ऐसी स्थिति नहीं आनी चाहिए जिससे जो मुतनाजा चीजें हैं उनके लिए खतरा पैदा हो । मैं पूछना चाहता हूं कि क्या केन्द्रीय सरकार ने इस बात को जानने की कोशिश की है जो खुदाई हुई है उस पर एक्सपर्टस का क्या विचार आया है और सी.पी.डब्ल्यू.डी. ने भी क्या इस बात का प्रयास किया है कि वे यह देखें कि जो उत्तर प्रदेश सरकार कह रही है कि खुदाई से इस मस्जिद को कोई नुक्सान नहीं पहुंचेगा ।

श्री प्रमोद महाजन : मस्जिद नहीं मन्दिर है ।

सयद सिब्ते रजी : देखिए यहीं से बात पता चलती है कि आप क्या सच कहते हैं क्या असत्य कहते हैं। इस तरह से नकारने की कोशिश न करें। मुकदमा कोर्ट में चल रहा है। आपने कहीं भी इस तरह से आफिशियली नहीं कहा है कि वह मस्जिद नहीं है।

मैं माननीय मंत्री जी से यह पूछना चहता हूं कि क्या सी.पी.डब्ल्यू.डी. भी इस सिलसिले में कोई एक्सपर्ट टीम वहां भेज रही है कि वह जाकर देखे कि खुदाई के कारणवश कोई इस प्रकार का खतरा मस्जिद को खड़ा तो नहीं हो गया है। एक साजिश भी हो सकती है कि मस्जिद स्वंय ध्वस्त हो जाए। पिछले साल अक्टूबर में, इससे पहले जो दूसरा साल था उसमें क्या इस बात का प्रयास नहीं किया गया कि मस्जिद की ईंट से ईंट बजा दी जाए और मस्जिद को वहां से हटा दिया जाए। यह फैक्ट है जिससे आप इन्कार नहीं कर सकते हैं। मैं दूसरी बात यह कहना चाहता हूं कि अखबारों में यह छपा है कि वहां पर कई मूर्तियां निकली हैं, खुदाई के अंदर और कहा गया है कि वे बहुत पुराने युग की है, बहुत पुराने जमाने की है, क्या आर्कोलाजिकल डिपार्टमेंट की तरफ से भी कुछ इस प्रकार से उनको टेस्ट किया गया है ? उसको जानने की कोशिश की गई है कि यह इस प्रकार की चीजें वाकई में हैं या नहीं है ?

इसके अलावा मैं यह भी जानना चाहूंगा कि किस प्रकार से मस्जिद बचाने के सिलसिले में जिस प्रकार से यह चल रहा है और जो एक बहुत बड़ा खतरा इस बात से पैदा होता है यह कहा गया है कि निर्माण की बात नहीं की गई है, बल्कि रेनोवेशन की बात की गई है। तो यदि इस सरकार की नीयत में कोई फसाद है, तो उसको हमारी केंद्रीय सरकार जो है, उसको रोकने का विशेष रूप से किस प्रकार से प्रयास करेगी जब तक कोई फैसला नहीं हो जाता, इस प्रकार की तो ताकतें हैं, जो तशददुत पसंद ताकते हैं, जो फिर्कावाराना जहनियत की ताकते हैं, वह किसी प्रकार की उसको हानि न पहुंचा पायें।

मैं यह स्पष्टीकरण चाहता हूं।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Hon. Members, according to the circular, we have 9 names and over and above these we have received seven more names. Totally there are 16 people. If I go by the rules, only nine people can be allowed.

SHRI S. JAIPAL REDDY (Andhra Pradesh) : Go by the rules.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Okay. I again request the hon. Members to be brief. Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY : Sir, our Home Minister has by now become very famous for his homilies. He time and again comes to this House with statements of good intent. The question today is whether such statements are sufficient for the occasion. Are the statements intended only to deceive the people in regard to your own motives ? I may draw the attention of the Home Minister in regard to the disputed nature of the *Shilanyas* site. The *Shilanyas,* I am obliged to recall, was performed at the disputed site when the Congress (I) was in power both in Lucknow and in Delhi .... *(Interruptions)* ....

SHRI PRAMOD MAHAJAN : Your own V. P. Singh did not say this.

SHRI S. JAIPAL REDDY: With due deference to the sentiments of Pramodji, I would like to say that the High Court of Allahabad held that to be a part of the disputed structure and now a platform is being built around the *Shilanyas* site which is a part of the disputed area and the Government of India does not have the courage to refer to this activity in its own report. Therefore, I would like to seek a clarification from the Home Minister as to whether he is aware of this particular development.

SHRI S. B. CHAVAN : That is contained in my statement.

SHRI S. JAIPAL REDDY : This statement is superfluous because the violation of law that has been indulged in by the UP Government with perfect impunity during the last 12 months has been well documented in the report of the Bommai Committee and this Government could never act on the Bommai Committee report and the lame excuse given by this Government for its studied inaction on this front was that some petitions had since been filed in the court and that the whole thing was *sub judice.* Our Home Minister who is a special expert himself has trotted out lame excuses and deferred the case and now expresses the fear that the digging which is now going on could eventually lead to the collapse of the disputed structure.

And he is referring to it in such a cool way that his blood boiled. He himself referred to the fact that security installations which were meant to maintain the *status quo* at the place have since been dismantled. Since all these facts are well known, we would like to know as to what the Government of India would like to do. I would like to know whether the Government could not move in the matter by treating the whole disputed area including the disputed structure as a historical monument, which it is.

SHRI PRAMOD MAHAJAN : Of what?

SHRI S. JAIPAL REDDY : We shall await the Court's judgement.

SHRI PRAMOD MAHAJAN : Historical monument of what ?

SHRI S. JAIPAL REDDY: Of both Ram Janmabhoomi and Babri Masjid.

SHRI PRAMOD MAHAJAN : How can it be both at the same time ?

SHRI S. JAIPAL REDDY : Why not ? Both of them are there.

SHRI PRAMOD MAHAJAN ; It is a national humiliation,

SHRI S. JAIPAL REDDY: I do not know about the notions of national humiliation of Mr. Pramod Mahajan.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please ignore it.

SHRI S. JAIPAL REDDY : The point is, will the Government of India initiate action to take over this place, this entire place including the disputed structure, as a historical monument ? And the Government of India is competent to do this under Article 49 of the Constitution. Every time you cannot call an NIC meeting to get the Members treated to homilies of this kind. Are you in a mood to act or will you merely pontificate ?

PROF. SAURIN BHATTACHARYA (West Bengal) : Mr. Vice-Chairman, Sir, I think if we wanted something positive, something reassuring, from the Home Minister regarding the explosive situation at Ayodhya and Babri-Masjid, we have really been disappointed. Our Home Minister, who is otherwise a very outspoken Minister, in this particular case, has spoken, so to say, tongue-in-check, which was not expected of him. As you know, the Left Parties have always been against things like the imposition of President's rule and other things. Therefore, that question does not come up. But the question is that the nation has a certain commitment to certain values—secularism, non-communalism, the right of every people belonging to every religion to practise their own religion and not to cause any hurt or wound to those practising any religion. But really at Ayodhya, day by day, a situation is being allowed to develop. Now all the efforts of the Government of India seem to be completely at no purpose. The Court's orders should not be allowed to be violated. The religious site of anyone should not be allowed to be violated. Let there be a negotiated settlement. Let there be an honourable settlement. But everything is going to the winds. That is the situation in regard to Babri Masjid and Ram Janmabhoomi. As the hon. Member, Shri Sukomal Sen, pointed out, the headline in the newspapers today carried a

report that the structures that are being built have almost readied the final stage of suffocating the Babri-Masjid structure.

The Government of India could not ensure that there would be no encroachment on the Babri Masjid structure. For the purpose of promoting tourism, certain lands were acquired and now it is seen that these lands were acquired only to suffocate the Babri Masjid.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please conclude new.

PROF. SAURIN BHATTACHARYA : % am concluding. The Babri Masjid structure will. remain and secularism will also remain. If the Home Minister is not able to take a forthright stand, at least, can he say clearly—we will demand of him and let him say very clearly-—that this won't be allowed ? If he cannot do that, then we must raise our voice and protest against this scheming statement which is not expected from the Home Minister of this country.

SHRI GURUDAS DAS GUPTA (West Bengal) : Sir, the statement of the Home Minister clearly comes out with the ominous development that is taking place in Uttar Pradesh. But, while responding to the seriousness of the situation arising out of the violation of the Constitutional provisions—actually, that is what is going on in Uttar Pradesh—the statement of the Home Minister is totally weak, feeble, inadequate and falls short of the requirements. This only shows how weak the Government is. Frankly speaking, there is a growing contradiction in the situation. And the growing contradiction arises out of the violation of all norms of behaviour expected of a Government established according to law and this is the contradiction that the Central Government is facing. Being confronted with such a violation, Mie Central Government is discharging Its Constitutional obligations by giving sermons that the delinquent Government in Uttar Pradesh should discharge its Constitutional obliatioas, knowing full well that its advice is going to be ignored by it. Therefore, on the one hand, there is a total violation and, on the other, there is the feeble adherence to the Constitutional obligation and within this contradictory process, the principle of secularism, the principle of one nationhood, the foundation of Great India, are really becoming the victims. You don't want to interfere because you are afraid as to what would be the repercussions and, taking advantage of our fear, that Government is carrying on with its, nefarious political game. Therefore, the point that emerges is this : How long is this going to be tolerated ? How long ? For how long the violation of the Court order is going to continue ? For how long the advice of the Central Government going to be ignored ? For how long this behaviour on the part of a Constitutionally-constituted Government going to be tolerated ? .... *{Interruptions)* .... I hope that while talking about the intolerance of the Government, at least the honourable Members would show some tolerance and would observe the norms and procedures that we are asked to observe in the House. Now, Sir, the violation is ignored by them and it is being ignored deliberately because they are too weak and feeble and, as a result, the country is suffering and the minority community is increasingly feeling insecure.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please come to your clarifications.

SHRI GURUDAS DAS GUPTA : I am coming to it, Sir.

Sir, I wish this House listened to this important issue : We should not allow intolerance to reach a point where it will boomerang back. Therefore, how long is this violation going to be allowed ? If you are so serious that you would like to safeguard the Constitution, what steps would you take to protect it ? What are the steps ? We are tired of listening to sermons and we are tired of listening the incidents that are taking place in Uttar Pradesh.

We would like to know what action you would like to take. If you do apt like to take action, please spell it out. Then it is

[Shri Gurudas Das Gupta]

for the public opinion to take care of the casualty.

Therefore, Sir, I demand firm action against the behaviour of the U.P. Government. If necessary, the provisions of the Constitution must be upheld and steps must be taken to discipline the delinquent Government. If it is necessary to promulgate an Ordinance or to pass a law or to pass a Bill, we are ready to co-operate with the Government. Let there be a Bill in the House taking over the disputed land. We are ready to co-operate. We are ready to co-operate with the Government to ensure that communal'sm is not pampered and secularism is not victimised. We are ready to co-operate. Therefore, I would like the Home Minister to spell out his programme of action. If everything falls flat, Sir, then there should be no other alternative but to dislodge the Government because the principles of democracy cannot be stretched too far. When the principle becomes a casualty, democracy has to be safeguarded in the country.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri K. L. Sharma.

{Interruptions).

DR. JINENDRA KUMAR JAIN (Madhya Pradesh) : .... What is the meaning of communism ? We have a federal Constitution.

SHRI GURUDAS DAS GUPTA : Sir, a person who does not understand what is communalism and what is communism should have an orientation class.

DR. JINENDRA KUMAR JAIN : I am talking of federalism.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Dr. Jain, Mr. Sharma wil! take care of it.

श्री कृष्णलाल शर्मा (हिमाचल प्रदेश) उपसभाध्यक्ष महोदय, यह कोई पहली बार नहीं है कि अयोध्या के बारे में यहां पर चर्चा हो रही है और यह भी पहली बार नहीं है कि गवर्नमेंट ने स्टेटमेंट दिए हैं। मुझे अफसोस इस बात का है कि समय-समय पर जो भी आरोप मेरे विपक्षी दोस्तों ने लगाए हैं, या अयोध्या के विरोध में जो लोग बोल रहे हैं या इससे पूर्व समय-समय पर जो आरोप लगाते रहे हैं, उनमें से एक आरोप साबित हुआ हो। वे एक भी साबित नहीं कर सके लेकिन फिर भी आरोप लगाते जा रहे हैं। मेरा आपके माध्यम से यह निवेदन है सरकार से कि यहां आप जो आग्रह कर रहे हैं कि कोर्ट वायलेशन के बारे में या अन्य कोई ऐसी बात न करें, जिससे तनाव हो, लेकिन सबसे बड़ा तनाव जो फैलता है जब हम इस तरह की अफवाहें फैलाते हैं कि मस्जिद गिरा दी जाएगी, फलाना हो जायगा, यह हो जाएगा, वह हो जाएगा; कई लोग मर जाएंगे। इस तरह की अफवाहें फैलाना कहां तक उचित है ? मुझे गवर्नमेंट से यह पूछना है कि पहले जो मुलायम सिंह सरकार थी उस समय जो टेंशन्स थीं, क्या वह टेंशन्स आज है ? क्या अयोध्या में वह टेन्शन्स है, जो मुलायम सिंह की सरकार के समय थी ? वह टेन्शन्स नहीं हैं हमारी जो गवर्नमेंट आज वहां पर स्टेट में है वह विद-इन-ला काम कर रही है।

उपसभाध्यक्ष महोदय, अगर कोर्ट का कोई वायलेशन हुआ है तो कोर्ट यहां है और कोई उसका नोटिस लेगी। कोई भी आदमी कोर्ट में जा सकता है और उसके खिलाफ पिटीशन दे सकता है। कोर्ट में तो जाते नहीं, कोई अपील करते नहीं और यहां बैठकर कहते हैं कि कोर्ट का वायेलेशन हो गया। एन.आई.सी. की एक रिपोर्ट है। यह एन. आई. सी. की कमेटी तो थी नहीं। इसमें दो आदमी स्टेंडिंग कमेटी ने और बाकी इधर-इधर के लोग लिए गये। यह एन.आई.सी. की कमेटी कहां से हो गई ? और एन.आई.सी. की कमेटी ने क्या फाइंडआऊट किया ? गवर्नमेंट ने क्या फाइंड-आऊट किया ? मेरा सीधा सा सवाल है और मुझे क्लैरीफिकेशन चाहिए।

गृहमंत्री (श्री एस० बी० चव्हाण) : मेम्बर्स आफ पार्लियामेंट को इधर-उधर के लोग मत कहिए।

श्री कृष्णलाल शर्मा (हिमाचल प्रदेश) : नहीं, नहीं, ठीक है ।

श्री सिकंदर बख्त (मध्य प्रदेश) : इधर-उधर से इनका मतलब है राज्यसभा से और लोकसभा से ।

श्री प्रमोद महाजन : इधर राज्य सभा और उधर लोक सभा ।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा) : उन्होंने कबूल लिया है । शर्मा जी ने कबूल लिया है ।

श्री कृष्ण लाल शर्मा : आई एग्री, सर । मेरा सरकार से, होम मिनिस्टर साहब से यह पूछना है कि क्या अभी तक उनके पास कोई रिपोर्ट या सबूत हैं कि लोग मर गए हैं और रामजन्म भूमि के सवाल को लेकर कोई झगड़ा हुआ है ? क्या यह बात सत्य है कि हमने पार्लियामेंट में इतना शोर मचाया उसके बाद भी उत्तर प्रदेश में ईद और होली दोनों सदभावना से वहां पर संपन्न हुए और कोई झगड़ा नहीं हुआ ? अगर आप उत्तर प्रदेश के इतिहास को जानते हैं तो मैं यह दावे से कह सकता हूं कि जितनी शांति इस समय है, जितनी सदभावना इस समय है, जितनी कम्युनल हारमोनी इस समय है इतनी किसी भी अन्य गवर्नमेंट के समय नहीं रही है । . . . **(व्यवधान)** . . .

श्री अजीत जोगी (मध्य प्रदेश) : जो कराते थे, वे सत्ता में आ गए ।

श्री कृष्ण लाल शर्मा : इसलिए मुझे यह कहना है कि वहां ..**(व्यवधान)** मैं होम मिनिस्टर साहब से तीन प्रश्न कर रहा हूं । क्या उनके पास कोई एसी रिपोर्ट है जिसमें जो डिस्पयूटिड स्ट्रक्चर को प्रोटेक्ट करने की बात चीफ मिनिस्टर ने कही थी, उस पर उन्होंने कहा होगा कि मैं हैल्पलैस हूं या मैं नहीं करूंगा ? **He stands by his** commitment **इसके बाद भी हम इस तरह की अफवाहें फैलाएं तो मैं समझता हूं कि यह तो बड़े दुख की बात है । दूसरी बात** यह है कि जब वहां कोई इस विषय पर टेंशन नहीं, तनाव नहीं, दंगा नहीं, कोई कम्युनल टेंशन नहीं, तो इसके बारे में हम यहां पर इस तरह की बातें करें तो यह अच्छी बात नहीं है । वहां पर जो भी डेवल्पमेंट्स हो रही है उसके बारे में मुझे कहना है कि अभी तक, सरकार इसको स्पष्ट बताए, कौन से कोर्ट आर्डर को वायलेट किया है ? कौन से कानून को उन्होंने वायलेट किया है । सरकार अपने कानून की सीमा में काम कर रही है । अभी जयपाल रेडडी जी बोल रहे थे ।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा) : आप अपना क्लेरिफिकेशन कीजिए, जयपाल रेडडी को छोड़कर दीजिए ।

श्री कृष्ण लाल शर्मा : वी० पी० सिंह ने सारे एरिया को एक्वायर किया था . . . (व्यवधान) . . .

श्री प्रमोद महाजन : इन्कलुडिंग डिस्प्यूटिड स्ट्रक्चर ।

श्री कृष्ण लाल शर्मा : इन्कलुडिंग डिस्प्यूटिड स्ट्रक्चर और उस समय कोई बोला नही आज प्रदेश सरकार ने जिस एरिया को एक्वायर किया है, उसके खिलाफ भी कोर्ट में अपील है । . . . **(व्यवधान)** . . .

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : और शिलान्यास कांग्रेस ने करवाया था ।

श्री कृष्ण लाल शर्मा : तो मुझे यह कहना है कि जो चीजें कोर्ट में हैं, उनको कोर्ट के द्वारा हल होने दीजिए, उसको पोलिटिकलाइज मत कीजिए, अफवाहें मत फैलाइए और सरकार जो अच्छा काम कर रही है, कम से कम उन्होंने इस सारे वातावरण में भी वहां सदभावना बनाकर रखी है, दो शब्द उसकी तारीफ में भी कहिए । धन्यवाद ।

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) : What is he saying? Does he mean that Home Minister's statement is a rumour ?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Home Minister will take care of it.

श्री अनन्त राम जायसवाल (उत्तर प्रदेश) : उपसभाध्यक्ष जी, जब पहले इस विषय पर चर्चा हुई इस सभा में तो उस वक्त स्थिति दूसरी थी और आज स्थिति बिल्कुल तब्दील हो गई है। उसमें कोई लुका-छिपी नहीं है, बिल्कुल खुले रूप में तब्दीली है और उसकी तरफ मैं आपके माध्यम से सदन का ध्यान खींचना चाहता हूं।

पहले विवादित स्थल को दब के मंदिर कहा जाता था अब विवादित स्थल खुलकर मंदिर कहा जाता है। एक तो यह तब्दीली हुई है। दूसरी चीज अभी तक कहा जाता था कि जो जमीन एक्वायर की गई है वह पर्यटन विभाग के लिए है लेकिन अब कहा जा रहा है कि वह राम मन्दिर निर्माण के लिए है। बिल्कुल खुले रूप में हैं, इसमें कोई लुका-छिपी नहीं है तीसरी चीज कही जाती है राम मंदिर की जो समिति है, उसका नाम बदलकर अब कर दिया गया है-"राम मंदिर जीर्णोद्वार समिति" और जो विवादित ढांचा है उसको मंदिर माना गया है चूंकि यह जीर्ण अवस्था में हैं, इसलिए इसका उद्वार करना है। तो मैं जानना चाहता हूं कि क्या इन तथ्यों पर भारत सरकार का ध्यान गया है? अगर गया तो उनकी इस पर प्रति क्रिया क्या है? यह मेरा पहला प्रश्न है।

दूसरी चीज, मैं आपका ध्यान खींचना चाहता हूं कि उत्तर प्रदेश की सरकार साफ शब्दों में बोल रही है कि वह मंदिर निर्माण के लिए प्रतिबद्ध है, इसको भी वह छुपा नहीं रही है और वह यह कहती है उनकी कैबिनेट बैठी है, उसमें विचार किया गया है और विचार करके तय किया गया है कि अगर साधु-संत मंदिर का निर्माण करते हैं तो उस प्रतिबद्धता के कारण उत्तर प्रदेश की सरकार उनको रोकेगी नहीं।

तो मैं जानना चाहता हूं कि क्या इस तथ्य की तरफ भी आपका ध्यान गया है और अगर आपका ध्यान गया है तो आपने क्या कार्यवाही की है एक और चीज मैं आपके ध्यान में लाना चाहता हूं। इस स्टेटमेंट में जो है उसकी तरफ भी आपका ध्यान दोबारा खींचने की जरूरत है। हिन्दी वर्सन स्टेटमेंट के फेज-3 के पैरा-3 में कहा गया है :

> "अयोध्या में राम जन्म भूमि-बाबरी मस्जिद परिसर में कुछ नया विकास और निर्माण कार्य करने की योजना बनाये जाने की रिपोर्ट से गंभीर स्थिति पैदा हो गयी है।"

फिर इसमें आगे कहा गया है :

> "समिति का नाम बदल के मंदिर जीर्णोद्वार समिति रखने का निर्णय लिया है, जिससे विवादित ढांचे में हेरफेर करने का रास्ता खोलने के प्रयास के रूप में देखा जा रहा है।"

फिर इसमें आगे कहा गया है :

> "अयोध्या में दिनांक 15 जुलाई, 1992 से चातुर्मास मनाये जाने की अपेक्षा है और राम जन्म भूमि बाबरी मस्जिद परिसर में धार्मिक प्रतिनिधियों की एक बहुत बड़ी सभा होने की संभावना है।"

यह सारे तथ्य सरकार की जानकारी में हैं। तो मैं यह जानना चाहूंगा और सदन यह जानना चाहेगा; पूरा देश यह जानना चाहेगा कि यह जो जानकारी आपके पास है और जो आप उसका खुद इकबाल कर रहे हैं, इस जानकारी के मद्देनजर वहां पर कोई गंभीर स्थिति न पैदा होने पाये, उसकी रोकथाम के लिए आपने क्या कार्रवाई की है, इसको कृपया बताने का कष्ट करें?

आखिर में, मैं एक सवाल और पूछना चाहता हूं । आपने उत्तर प्रदेश की सरकार से पहले जितनी अपीलें की, हमारे ख्याल से उन अपीलों पर उत्तर प्रदेश की सरकार ने कोई ध्यान नहीं दिया है । तो आपने जो आशा आज व्यक्त की है, वह आशा कितनी पूरी होगी, जरा इस पर भी प्रकाश डालियेगा । धन्यवाद ।

श्री मोहम्मद खलीलुर रहमान (आन्ध्र प्रदेश) : वाईस चेयरमैन साहब, आनोरेबिल होम मिनिस्टर साहब ने जो अभी स्टेटमेंट दिया है, इससे यह जाहिर होता है कि राम जन्म भूमि-बाबरी मस्जिद का जो कम्पलेक्स है उसमें रियासते हुकूमत उत्तर प्रदेश की जानिब से कई खिलाफवरजी की है और होम मिनिस्टर साहब ने खुद अपने स्टेटमेंट में कहा है :

"The State authorities have constructed a wall, enclosing a large area around the Ram Janma Bhoomi-Babri Masjid."

फिर दोबारा होम मिनिस्टर साहब ने कहा है कि :

"In March, 1992, the State Government undertook demolition of additional structures in the Ram Janma Bhoomi-Babri Masjid complex, reportedly leaving only the Sitakoop, the Shilanyas site, Vishwa Hindu Parishad's Kirtan Chabutra and a portion of the Sakshi Gopal Temple."

फिर एक जगह होम मिनिस्टर साहब ने कहा है कि :

"Serious concern has been caused by the recent reports that further developments and construction work are being planned in the Ram Janma Bhoomi complex at Ayodhya."

चौथी जगह उन्होंने कहा है कि :

"Reportedly, a decision has also been taken to change the name of the Temple Construction Committee as Temple Renovation Committee, which is being viewed as an attempt to open the way to tamper with the disputed structure."

मगर साथ ही साथ उन्होंने कहा है कि :

"The possible adverse effect of these developments on the security of the Ram Janma Bhoomi-Babri Masjid structure has been brought to the notice of the State Government from time to time."

मैं होम मिनिस्टर साहब से जानना चाहता हूं कि इसके बावजूद जब यह खिलाफवरजी की गयी है और आपने स्टेट गवर्नमेंट के इल्म में यह बात लायी है तो इन तमाम खिलाफवरजियों के बावजूद आपने स्टेट गवर्नमेंट के ताल्लुक से क्या एक्शन लिया है ? ऐसा मालूम होता है कि खुद मरकजी हुकूमत भी खामोश तमाशाई बनी हुई है या वह बिल्कुल लाचार नजर आती है और खुद कुछ कर नहीं सकती है । कोर्ट के आर्डर के खिलाफवरजियों का इस स्टेटमेंट में जिक्र है । मगर इसके बावजूद मरकजी हुकमूत ने रियासती हुकूमत से ताल्लुक से कोई एक्शन नहीं लिया है । तो इस तरह से मरकजी हुकूमत का तमाशाई बना रहना, यह इंतहाई खतरनाक बात है और आप अच्छी तरह से जानते हैं कि जो यही मसला है बाबरी मस्जिद और राम जन्मभूमि का, यह इंतहाई सेंसिटिव इशू है पूरे देश के लिए और पूरी कौम के लिए इस मसले पर नेशनल फ्रंट की हुकूमत अपनी कुरबानी दे चुकी है । लिहाजा मैं होम मिनिस्टर साहब से दरख्वास्त करूंगा कि आप फौरन हरकत में आइए और हालात को बिगाड़े बगैर इस बात की कोशिश कीजिए कि वह जो कामप्लेक्स है बाबरी मस्जिद का, वह ज्यों का त्यों रहे ।

डा० जिनेन्द्र कुमार जैन (मध्य प्रदेश) : नेशनल फ्रंट गवर्नमेंट ने खुदकुशी की थी कुरबानी नहीं की थी ... (**व्यवधान**) ...

SHRI S. B. CHAVAN : Mr. Vice-Chairman, whatever facts are there with the

[Shri S. B. Chavanj

Govemment, I have brought them to the notice of the House. I have the constraint because matters are pending both in the High Court and the Supreme Court, includ ing the contempt petitions, but we are trying our level best to see that we are able to maintain the best of relations between the State Government and the Central Govern ment. ,

श्री मोहम्मद मसूद खान (उत्तर प्रदेश) : मोहम्मद मसूद खान का नाम भी गया था बोलने के लिए ।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Your name has not come to me. *{Interruptions).* I am sorry. I have got the list, but your name is not here.

SHRI S. B. CHAVAN : I believe, we will have to follow this tradition of having the best of relations between the State Governments and the Central Government. *{Interruptions)* . Since, I am very much interested in having very cordial relations between the State Governments and the Central Government, most of the hon. Members feel as if the Central Government has become totally helpless in the matter, you are just advising the State Governments knowing lull well that your advice is not going to be heeded by them. I am aware of the fact .... *{Interruptions).* Beg your pardon.

SHRI SUKOMAL SEN : You are compromising with communal parties. *{Interruptions).*

SHRI S. B. CHAVAN : Don't be impatient. You have raised your points. Let me have an opportunity of reaching to some of the points which you have raised.

Sir, I was on the point of maintaining very good relations, knowing full well that the State Government seemed to be bent upon not heeding to the advice given by the Central Government. I have made this point absolutely clear in my statement that a security plan prepared by the Central experts was sent to the State Government, requesting them, in order to fortify the disputed structure, it would be better if these security measures were taken. What is being constructed as a kind of part of a temple structure is being stated to be the security plan which was given by the Central experts. I am sorry to say that fnere can be no other distortion of the facts than what is being stated and that is why I had to tell the Chief Minister that this was not correct. In fact, what we had requested you was to have the wall constructed round the disputed structure so that any unsocial element, any person who is interested in destroying the disputed structure, may not succeed. A very disturbing feature which has come to our notice is the digging which is going on very near the disputed structure. When the Committee of the NIC and the Members of Parliament visited Ayodhya, the digging was only up to 10 feet. Now I am given to understand that it has gone almost 20—24 feet. If within this area water accumulates, if it can flow by natural gravitation then, of course, the problem should not arise. But if by chance water is allowed to be accumulated in that area and if it seeps into the foundations of the disputed structure, whether it will have any adverse effect on the whole structure is a matter of technical detail. I have requested the Chief Minister to go into this aspect and let me have the technical ....

SHRI SANGH PRIYA GAUTAM : Point of order . . . *(Interruptions)* ...

SHRI S. B. CHAVAN : There is no point of order in this ... *{Interruptions)* ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI S. B. CHAVAN : I am prepared to concede to you. If you have anything to say, I will sit down and you have your say. Thereafter I am prepared to react to the point. But please don't interrupt me.

Things are becoming very obvious and that is why I am constrained to observe that things are going beyond a limit. Whether the Central Government, which is wedded to principles of seculorism, is going to keep quiet or take any action is a matter on which the Government of India will have to take a decision very soon. I don't think

we can possibly delay matters in this because, God forbid, if the disputed structure itself gets affected, then merely because the matters are pending in the courts is not going to come to the rescue of anybody concerned. That is why, even at this stage I would request our friends who are in the Opposition to kindly try to persuade the State Government of U.P. ...

SHRI GURUDAS DAS GUPTA : Not the Opposition, Mr. Home Minister, a section of the Opposition.

SHRI S. B. CHAVAN : .. . and not to precipitate matters. In fact, we are interested in averting a situation. We are not interested . . . *(Interruptions)* ...

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : Don't disturb what we are doing.

(Interruptions)

SHRI S. B. CHAVAN : We are not interested in precipitating matters. Knowing full well that it has certain legal and constitutional obligations also, I am requesting all our friends to keep restraint and not to increase the tension. We are interested in finding a negotiated settlement, which seems to be rather a difficult proposition at this stage. I am waiting for either the High Court or the Supreme Court, even in a contempt case also if they have to take a decision ; at least there will be something in our hands as to whether they have violated or they have not violated. Let the court take the decision and tell us. But if there is a torrential rain and we merely keep quiet over the matter, that is also another aspect which we will have to consider. Whether it is violative of the provisions of the Constitution is a matter on which I have a definite information. I don't think it will be proper on my part to say anything.

I would still request the UP Government to honour the commitment which they have given to the NIC. The hon. Member, Shri Sharma, very innocently says that almost everything has been honoured, whatever was assured to the NIC has been honoured. I would request him, don't consider this only from a partisan point of view l take a national view. What fall-out is

6.00 P.M.

it going t6 have on the national politics ? I am sure that you are also equally interested in preventing that kind of a situation. Government is very much interested in seeing that the tension is not allowed to rise, that we are able to maintain very good relationship with all the communities and that communal harmony is restored in the country. I am sure that if .... *(Interruptions).*

SHRI S. JAIPAL REDDY : Mr. Home Minister, you made a statement, and again you made a speech which is not at all different from the statement. You are not telling us whot action you will take . . . *(Interruptions)*

I would like to know how long the Home Minister will keep dabbling and quibbling . . . *(Interruptions)*

SHRI GURUDAS DAS GUPTA : What action is he going to take ? . . . *(Interruptions)*

SHRI S. JAIPAL REDDY : What specific action is he going to take ?

SHRI S. B. CHAVAN : If the hon. Members have understood . .. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI S. B. CHAVAN : If you have heard my statement correctly, I can assure you that there is a definite line of action I have indicated. If you don't want to understand it, it is entirely up to you.

SHRI S. JAIPAL REDDY : No, no. We did not see any definite line of action. You said like this on a number of occasions in the past. You took no action. The report of the Bommai Committee is there before you. You did not take any action. Yoo are compromising with them. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI S. JAIPAL REDDY: It was a committee appointed by the Ministry, the Government of India.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : You have already said that.

SHRI S. JAIPAL REDDY : No, no. The point is that I suggested that the entire disputed structure could be taken over as a historical monument under Article 49 of the Constitution of India. Let the Home Minister attend to that.

SHRI MOHAMMED AFZAL *alias* MEEM AFAL (Uttar Pradesh):*

SHRI S. B. CHAVAN : I don't think that there is any scope for any additional clarification.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Afzal will not go on record.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : You remove that from the record.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : If you don't want to listen to the statement, Mr. Afzal, please sit down.

SHRI S. B. CHAVAN : I strongly protest against the insinuation made by the hon. Member, Shri Afzal.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : It is not on record.

SHRI S. B. CHAVAN : I don't think it is called for. Actually these are statements of facts. If you are not prepared to understand the statements as they are given to you and you are prepared to go to the length of saying that these are all false ....

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI S. B. CHAVAN : You cannot force me.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Mr. Afzal, don't argue like this.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI S. B. CHAVAN : I don't think that you are going to force me to say what you want me to say. It is my statement. According to my wishes I will give it to you.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

SHRI S. B. CHAVAN : I don't think I should yield to the hon. Member.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Please sit down.

SHRI MD. SALIM : *

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : Nothing will go on record.

SHRI S. B. CHAVAN : Though I have indicated very clearly ...

SHRI GURUDAS DAS GUPTA : Mr. Minister, ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : No, Mr. Das Gupta.

SHRI S. B. CHAVAN : Just a minute. Let me finish. In two, three sentences I am going to finish.

*Not recorded.

Sir, we are wedded to principles of secularism, and any violation of the secular principles we are not going to put up with. I can assure this House about it.

SHRI GURUDAS DAS GUPTA : How ?

SHRI S. B. CHAVAN : About what steps, I would not give you the details.

SHRI GURUDAS DAS GUPTA: Mr. Minister, ... *(Interruptions)*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : No. Mr. Gupta. You cannot intervene every minute. You cannot interrupt every sentence. Please sit down.

SHRI GURUDAS DAS GUPTA : He is yielding.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : He is not yielding. Please sit down.

SHRI GURUDAS DAS GUPTA: Can you clarify in what way you are going to take care ... *(Interruptions)* What is new knew in it ?

SHRI S. B. CHAVAN : I would not be able to detail out on what line we propose to take any action, but I have assured this House that the democratic and secular principles are definitely going to be honoured. . .. *(Interruptions).*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : I am sorry. Please sit down.

SHRI S. JAIPAL REDDY: I protest against the Govtrnment's inaction.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : You have already said that *(Interruptions)* Now, let us hear the Leader of the Opposition, Shri Sikander , for a minute.

श्री सिकन्दर बख्त : चव्हाण साहब मैं एक लतीफा आपकी खिदमत में पेश करना चाहता हूं ... **(व्यवधान)** ... में चाहता था कि यह बहस कड़वाहट के दरम्यान खत्म न हो। लतीफा सुनकर जाइये ... **(व्यवधान)** ... जनाब मैंने सदर साहब से इजाजत ली है। ... **(व्यवधान)** ... मेरी बात सुनिये भाषण नहीं है।

एक रंगीन बुजुर्ग थे और वह किसी ऐसी सभा में भाषण कर रहे थे जिसमें बहुत सारी महिलायें थीं। बहुत बुजुर्ग हो चुके थे बेचारे।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा) नहीं, नहीं, सिकन्दर बख्त साहब ।

श्री सिकन्दर बख्त : यह लतीफा चव्हाण साहब की खिदमत में हैं। सुनियें। .. **(व्यवधान)** एक मिनट रुक जाइये चव्हाण साहब । जैकब साहब से यह रंगीन लतीफा आप तक नहीं पहुंचेगा। ... **(व्यवधान)** तकरीर करते-करते उन्होंने यह कहा है कि .. **(व्यवधान)** .. मैं कोई भाषण नहीं कर रहा हूं, आप बेकार क्यों गुल मचा रहे हैं। उन्होंने तकरीर करते-करते यह कहा कि मैंने मुल्क की खिदमत करते करते अपनी जवानी लुटा दी। फिर उनकी नजर महिलाओं पर पड़ी तो वे कहने लगे कि बाकी जो रह गयी है उसको भी लुटा दूंगा। एक साहब उधर स बोले कि उन्होंने अपनी सरकार कुर्बान कर दी। इस मसले पर आपकी अपनी जवानी के मुतालिक क्या राय है। आप बता दें कि क्या आप कुरबान होने के लिये तैयार हैं या नहीं ? मैं चाहता था कि लाइट नोट पर यह बहस खत्म हो। अगर तकरीर में किसी किस्म की धमकी न होती। कभी लगता है कि आप तो अच्छे हैं, नम्र हैं, कायदे पर चलना चाहते हैं, अदालती फैसले पर चलना चाहते हैं और कभी लगता है कि समशीरबक्श हैं हम। कभी यह ऐसा लगता है कि :

"यह मस्जिद है या महखाना, ताज्जुब
इस पे आता है,,
जनाबे शेख का नकशेकदम यों भी है
और यों भी।

तो धमकी न देते तो उसके बगैर भी आपका भाषण हो जाता है। यह जो है यह अच्छा नहीं, यह खूबसूरत नहीं हो सकता।

[श्री सिकन्दर बख्त]

श्री मोहम्मद मसूद खान : मैं कहना चाहता हूं ...... (व्यवधान) ....

उपसभाध्यक्ष (श्री एच० हनुमनतप्पा) : आप बैठिये, मुझे बोलने दीजिये।..(व्यवधान).. आप बैठिये मैं बोल रहा हूं। जो गलती हुई है वह बताये दे रहा हूं। सुब्रह्मण्यम स्वामी ने जो लिस्ट यहां भेजी उसमें आपका नाम लिखकर दिया था। लेकिन इसमें आ गया सुब्रह्मण्यम स्वामी। मैंने उनका नाम पुकारा, यह गलती हो चुकी है। (व्यवधान) आप दो मिनट ... (व्यवधान).. पूरी बात तो सुनिये। आप दो मिनट के लिये अपना क्लियरीफिकेशन पूछ सकते हैं। It is your maiden speech. I am permit-ing you. Why are you getting angry ?

श्री मोहम्मद मसूद खान : मान्यवर, मैंने इज्जतनाक वजीरे दाखिला साहब का बयान पढ़ा आखिर में उन्होंने यह कहा है उसकी तारीख दी कि 7 तारीख को चीफ मिनिस्टर को यह लेटर भेजा गया। इस वक्त तामीर हो रही है और 9 तारीख को बहुत जोरों से तामीर होगी मैं जानना चाहता हूं कि आपका यह मोहब्बत-नामा या यह लेटर जो है क्या इसका जवाब 9 तारीख तक आ जायेगा। मुझे गालिब का शेर याद आता है कि :

"हमने माना कि तगाफुल न करोगे लेकिन,
खाक हो जायेंगे हम तुमको खबर होने तक।"

मोहतरम, मैं और गुजारिश करना चाहता हूं कि आपने सेंट्रल गवर्नमेंट एक्सपर्ट्स टीम वहां भेजी थी और वहां उसने एक प्लान बनाया था। मगर उत्तर प्रदेश सरकार ने उस प्लान के खिलाफ बढ़कर चारदीवारी वगैरह बनाई। तो मैं जानना चाहता हूं कि क्या आपने फिर कोई टीम वहां भेजी ? अगर टीम भेजी है तो वहां जो खुदायी हो रही है, जो तामीरात गिराये जा रहे हैं, जो वहां मस्जिद की कोई मरम्मत नहीं हो रही है तो यह कितने दिनों तक रुक सकेगा ? इसका तहफूज कहां तक कर सकेंगे ?

श्रीमन, मैं एक बात और कहना चाहता हूं। इस वक्त पूरे उत्तर प्रदेश में एक आतशफिशां खड़ी हुई है।

अभी आजमगढ़ में दो छोटे वाकयात हो गये। एक मुसलमान की साइकिल एक गैर मुसलमान के साथ लड़ गई, उससे जहानागंज फुंक गया। चितौर में एक साधु का कत्ल हुआ। साधु का लड़का कहता है कि साधु की मुसलमानों से बड़ी दोस्ती थी। उस लड़के ने एफ० आई० आर० किया, उसमें किसी को नामजद नहीं किया मगर पांच सात मुसलमानों को सिर्फ इस वजह से गिरफ्तार कर लिया गया ताकि उनके बी० जे० पी० के लोगों और वर्करों को शान्ति मिल जाए। हमारे बी० जे० पी० के दोस्त इमरजेंसी में हमारे साथ थे। वहां उन्होंने यह अहद किया था कि हिन्दुस्तान को एक गुलदस्ता बनावेंगे जिसमें हर किस्म के फूल रहेंगे, हर किस्म की तहजीबें रहेंगी, संगम बनेगा, संघर्ष नहीं बनेगा। आज इस मुल्क इस स्टेट को क्यों खूनी शोलों पर उतार रहे हैं। मैं फिर से आनरेबल मिनिस्टर साहब से कहना चाहता हूं कि आपका खत जा रहा है, उसका कोई मुसबत जवाब नहीं आ रहा है। आपका सात तारीख का खत गया है, 9 तारीख को वहां धूआंधार काम होने वाला है। क्या 9 तारीख तक आपके पास कोई मुसबत जवाब आ पाएगा या नहीं ? इस तरह से जो भी बयान आया है, वह काबिले इत्मीनान नहीं है। मैं वाक आऊट करता हूं।

(तत्पश्चात माननीय सदस्य सदन से चले गए)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) : The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at twelve minutes past six of the clock till eleven of the clock on Thursday, the 9th July, 1992,

93-L/B(N)32RSS—400—7-4-1994- GIPS